

body. If you have felt it, I regret very much.

PROF. MADHU DANDAVATE :  
That is all right.

11.57 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Annual Report and Review on the working of the Rail India Technical and Economic Services Limited, New Delhi for the year 1984-85

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1984-85.
- (2) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1504/85]

**Aircraft (Sixth Amendment) Rules, 1985**

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table a copy of the Aircraft (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 816 (E) in Gazette of India dated the 29th October, 1985 together with an explanatory note under section 14A of the Aircraft Act, 1934. [Placed in Library See No. LT 1505/85].

**Notifications Under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 :—

- (1) S.O. 825(E) published in Gazette of India dated the 14th November, 1985 specifying that 'small quantity' of a narcotic drug or psychotropic substance for the purpose of section 27(1) of the Narcotic Drugs and Psychotropic Substances Act, 1985 shall be such quantity of such drug or substance, as may be specified in each case by the concerned district chief medical authority.
- (2) S.O. 826(E) published in Gazette of India dated the 14th November, 1985 declaring certain narcotic substances and preparations to be manufactured drugs under section 2(xi) (b) of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (3) S.O. 827(E) published 'in Gazette of India dated the 14th November, 1985 specifying the quantity in relation to the narcotic drug mentioned in the notification as 'small quantity' for the purpose of section 27(1) of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (4) The Narcotic Drugs and Psychotropic Substances Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 837(E) in Gazette of India date the 14th November, 1985.

[Placed in Library. See No. LT 1506/85]

**Dock Workers (Regulation of Employment) Amendment Scheme, 1985**

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : Sir, on behalf of

Shri Rajesh Pilot, I beg to lay on the Table a copy of the Dock Workers (Regulation of Employment) Amendment Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 4958 in Gazette of India dated the 26th October, 1985 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.

[Placed in Library. See No. LT 1507/85]

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#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th November, 1985 agreed without any amendment to the Unit Trust of India (Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 19th November, 1985”.

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11.58 hrs.

#### JOINT COMMITTEE ON OFFICES OF PROFIT

##### First Report

[English]

KUMARI KAMLA KUMARI (Palamau) : Sir, I beg to present the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

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#### MOTION RE : JOINT COMMITTEE ON OFFICES OF PROFIT

[Translation]

KUMARI KAMLA KUMARI : Mr Speaker, Sir, I beg to move :

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote to the Joint Committee on Offices of Profit in the vacancy caused by the death of Shri Amarprosad Chakraborty and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

[English]

MR. SPEAKER : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote to the Joint Committee on Offices of Profit in the vacancy caused by the death of Shri Amarprosad Chakraborty and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

*The motion was adopted.*

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11.59 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### *Fourteenth Report*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : Sir, I beg to move the following :—

“That this House do agree with the *Fourteenth Report of the Business Advisory Committee* presented to the House on the 26th November, 1985.”